# GOVERNMENT OF INDIA MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DEPARTMENT OF PERSONNEL & TRAINING)

## LOK SABHA UNSTARRED QUESTION NO. 683

(TO BE ANSWERED ON 20.11.2019)

#### RESERVATION IN J&K

#### †683. SHRI GOPAL CHINNAYA SHETTY:

#### Will the **PRIME MINISTER** be pleased to state:

- (a) whether a provision of reservation in the Government jobs for the Scheduled Castes, Scheduled Tribes and Other Castes existed in Jammu and Kashmir (J&K) before the revocation of Article 370 and 35A;
- (b) if so, the details thereof;
- (c) whether revocation of Article 370 and 35A in the State has ensured reservation to the communities belonging to the reserved category;
- (d) if so, the details thereof; and
- (e) the number of people from the communities belonging to the reserved category to be benefited from this in the time to come?

#### **ANSWER**

### MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (DR. JITENDRA SINGH)

(a) to (e): Yes, sir. Before the revocation of Article 370 and 35A, 'The Jammu and Kashmir Reservation Act, 2004' was in force to provide reservation in jobs to the Scheduled Castes, Scheduled Tribes and Other Socially and Educationally Backward Classes in the erstwhile state of Jammu & Kashmir. After revocation of Article 370, 'The Jammu and Kashmir Reservation Act, 2004' is applicable to the Union Territory of Jammu and Kashmir and Union Territory of Laddakh with certain amendments, as mentioned in 'The Jammu and Kashmir Reorganisation Act, 2019'. The number of people from the communities belonging to the reserved category to be benefited will be in proportion to the percentage of reservation for the respective categories.

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